

**Central Administrative Tribunal
Jammu Bench, Jammu**



T.A. No.4401/2021
(CPSW No.386/2013 in SWP No.1224/2012)

Tuesday, this the 29th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Nisar Ahmad Paswal (age 24 years)
s/o Bashir Ahmad Paswal
r/o Tangmarg, Aharabad Noorabad
Tehsil Kulgam District Anantnag

..Applicant

(Mr. Mohd. Saleem Mir, Advocate)

VERSUS

Mr. Jahangir Ahmad Mir
Deputy Commissioner, Kulgam

..Respondent

(Mr. Rajesh Thappa, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

Learned counsel for applicant submits that in view of the developments, that have taken place after the contempt case was filed, the grievance of the applicant does not survive and sought permission to withdraw the T.A. (CPSW No.386/2013).

2. Permission is accorded and the T.A. (CPSW No.386/2013) is accordingly dismissed as withdrawn. There shall be no order as to costs.



(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

June 29, 2021
/sunil/vb/dsn/sd/